

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:973  
ANSWERED ON:10.07.2009  
COAL BASED POWER PLANTS  
Gandhi Shri Feroze Varun

**Will the Minister of POWER be pleased to state:**

- (a) the details of coal based power plants sanctioned during the last three years and the current year in the country, State wise;
- (b) the details of funds allocated and utilized for setting up of such plants during the last three years, plant-wise;
- (c) whether the environment clearance has been obtained for setting up of these plants; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER ( SHRI BHARATSINH SOLANKI)

(a) & (b) : With the enactment of the Electricity Act 2003, any power generating company may establish, operate and maintain a power generating station without obtaining a license under this act, if it complies with the technical standards relating to connectivity with the grid and as such Techno- Economic Clearance (TEC) of Union Government is not required to set up the Power Plants.

(c) & (d) : The power utilities make applications for grant of environment clearance to the Ministry of Environment and Forests directly. However, in case of delay in grant of environment/forests clearance, the matter is taken up with the Ministry of Environment and Forests.